

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 312**

IA-999/2024

In

IB-433(ND)/2023

**IN THE MATTER OF:**

Dhanlaxmi Bank Ltd.

**Vs**

K.N Marzook

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 95 of IBC, 2016**

**Order delivered on 05.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Asav Rajan, Ms. Charu Trivedi,  
Mr. Devang Shrotriya, Advocates.

For the Respondent : Adv. Nariya Rajan.

For the RP : Mr. Bharat Sood, Advocate

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-999/2024:-**

We have heard the submissions made by the Learned Counsel appearing for both the parties.

Arguments concluded.

The parties are at liberty to file written submissions along with case laws, if any, within one week.

List the matter on **24.07.2024** for compliance.

**Sd/-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**